

in Bihar. It was only during last week that in a village called Bihar just near Patna, Communist party workers were shot. Yesterday—it is in the news—one of our MLAs in Bihar, Mr. Sitā Ram Mishra, has been shot and killed by landlords. And no arrest has been made, and no police action taken. This is a shameful episode happening in the Janata Raj in Bihar. I would like a Calling Attention to be admitted on this matter, and the House should discuss it.

श्री अनन्त राम जायसवाल (फज्जबाद): माननीय अध्यक्ष जी, माननीय बागरी जी ने जो प्रश्न उठाया है उसके सम्बन्ध में मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ।

MR. SPEAKER: A point of order after the statement?

SHRI ANANT RAM JAISWAL: It is a very serious point of order.

MR. SPEAKER: When the business is over, a point of order is not permissible.

श्री अनन्त राम जायसवाल : जरा सुनने की तकलीफ़ करे। यह जो सदन के परिसर की परिभाषा दी गई है अगर आपका ध्यान उस तरफ़ गया होगा

SHRI W. LAKKAPPA: rose—

MR. SPEAKER: Please, Mr. Lakkappa. You must listen to what he is saying.

(Interruptions)

MR. SPEAKER: Don't record.

(Interruptions)**

श्री अनन्त राम जायसवाल : जो सदन के परिसर की परिभाषा दी गई है, अगर मैं गलती नहीं कर रहा हूँ

definition given in the rules about the precincts of the House of Parliament.

यह परिभाषा अगर मैं गलती नहीं करता हूँ..

MR. SPEAKER: Please don't go into technicalities. The matter is under my examination.

श्री अनन्त राम जायसवाल : थाप सुन तो लें।

MR. SPEAKER: I will not agree, because I am seized of the matter. I must examine the matter.

श्री अनन्त राम जायसवाल : यह व्यवस्था क: प्रश्न है।

MR. SPEAKER: I have had enough. Nothing further.

12.22 hrs.

PAPERS LAID ON THE TABLE

SEVENTY-FOURTH REPORT OF LAW COMMISSION AND A STATEMENT re. REASONS FOR NOT LAYING HINDI VERSION OF REPORT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): On behalf of Shri Shanti Bhushan, I beg to lay on the Table:

(1) A copy of the Seventy-fourth Report of the Law Commission on proposal to amend the Indian Evidence Act, 1872, so as to render admissible certain statements made by witnesses before the Commissions of Inquiry and other Statutory authorities.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the

**Not recorded.

Hindi version of the Report mentioned at (1) above.

[Placed in Library. See No. LT-2685/78].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL & INSPECTION) ACT, 1963 AND ANNUAL REPORT OF TRADE FAIR AUTHORITY OF INDIA FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Coir Yarn (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2309 in Gazette of India dated the 13th August, 1978.

(ii) The Export of Coir Matting (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2310 in Gazette of India dated the 12th August, 1978.

(iii) The Export of Coir Products (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2311 in Gazette of India dated the 12th August, 1978.

(iv) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2312 in Gazette of India dated the 12th August, 1978.

[Placed in Library. See No. LT-2686/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Trade Fair Authority of India, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and

Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2687/78].

CORRECTION OF ANSWER STATEMENT, REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1976-77 & UNION GOVERNMENT APPROPRIATION ACCOUNTS (CIVIL) FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:

(1) A statement (i) correcting the statement laid while giving reply on the 28th July, 1978, to Starred Question No. 194 by Shri Y. P. Shastri regarding taxes outstanding against Industrial Houses and former Indian Rulers and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-2688/78].

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—for the year 1976-77, Union Government (Civil) under article 151(1) of the Constitution. [Placed in Library. See No. LT-2689/78].

(3) A copy of Union Government Appropriation Accounts (Civil) for the year 1976-77 (Hindi and English versions). [Placed in Library. See No. LT-2690/78].

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. 166/78-Customs (Hindi and English versions) published in Gazette of India dated the 24th August, 1978 together with an explanatory memorandum regarding exemption of instant coffee from the whole of the export duty leviable thereon, under section 159 of the Customs Act, 1962.